

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Go for ever.

(*Sarvashri Braj Raj Singh, Arjun Singh Bhadauria, Jadish Awasthi, Ram Sewak Yadhav, L. Achaw Singh and P. N. Singh then left the House.*)

**Shri Tyagi :** I request that it may be noted that only six Members were in support of it and walked out.

**Mr. Speaker:** The record will show it.

12-38 hrs.

#### EXPUNCTION

**Raja Mahendra Pratap (Mathura):** I want to leave the House for another reason. You did not allow my adjournment motion. I wanted to save the life of Master Tara Singh, and \*\* \*\* I want to say this, and I am walking out.

**Mr. Speaker:** Order, order. I will have to proceed against the hon. Member for contempt for having said that \*\* \*\* He says he wants to save the life of Master Tara Singh, and, if after a debate for two days in this House on this matter, I do not allow his adjournment motion, he says \*\* \*\*. I will have to take contempt proceedings against him unless he tenders an unconditional apology to me.

**Raja Mahendra Pratap:** Sixteen days have passed and he has become much weaker in the last two days.

You did not allow my adjournment motion. So, as a protest, I am walking out.

**Mr. Speaker:** He may leave the House, if he so likes.

(*Raja Mahendra Pratap then left the House.*)

**Some Hon. Members rose—**

**Mr. Speaker:** Order, order. I do not want to proceed further on account of his age.

**Shri Ansar Harvani (Fatehpur):** The words \*\* \*\* may be expunged.

**Shri D. C. Sharma:** Yes, Sir.

**Mr. Speaker:** The words \*\* \*\* will be expunged. I thought he will himself honourably withdraw them.

12.39 hrs.

#### PAPERS LAID ON THE TABLE

(*Raja Mahendra Pratap then left the ANNUAL REPORT OF HINDUSTAN MACHINE TOOLS, LTD., REVIEW OF GOVERNMENT THEREON, AND STATEMENT RE. INVENTIONS PROMOTION BOARD*)

**The Minister of Industry (Shri Manubhai Shah):** I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Hindustan Machine Tools Limited for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619 of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Company. [*Placed in Library. See No. LT-3175/61*]
- (iii) A statement showing the amount of aid sanctioned and disbursed during the financial years 1960-61 and 1961-62 by the Inventions Promotion Board. [*Placed in Library. See No. LT-3180/61*]

#### EMPLOYEES' PROVIDENT FUND SCHEME

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to lay on the Table a copy of the Employees' Provident Funds (Sixth Amendment) Scheme, 1961, published in Notifica-

\*\*Expunged, as ordered by the Chair.

ation No. G.S.R. 1033 dated the 12th August, 1961 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-3179/61]

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWENTY-FIFTH REPORT

**Shri Mulchand Dube** (Farrukhabad): Sir, I beg to present the twenty-fifth Report of the Committee on Absence of Members from the Sittings of the House. I also lay on the Table a copy of the Statement showing names of Members who were continuously absent from the sittings of the House for 15 days or more from the 1st April to the 5th May, 1961, during the Thirteenth Session.

DEPOSIT INSURANCE CORPORATION BILL\*

**The Minister of Finance** (Shri Morarji Desai): I beg to move for leave to introduce a Bill to provide for the establishment of a corporation for the purpose of insurance of deposits and for other matters connected therewith or incidental thereto.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a corporation for the purpose of insurance of deposits and for the other matters connected therewith or incidental thereto."

*The motion was adopted.*

**Shri Morarji Desai:** I introduce the Bill.

APPROPRIATION (No. 4) BILL\*

**The Minister of Finance** (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62".

*The motion was adopted.*

**Shri Morarji Desai:** I introduce the Bill.

12:41 hrs.  
INDIAN PENAL CODE (AMENDMENT) BILL—contd.

**Mr. Speaker:** The House will now proceed with further consideration of the following motion moved by Shri Datar on the 30th August, 1961, namely:—

"That the Bill further to amend the Indian Penal Code, be taken into consideration."

The time allotted was 5 hours, time taken is 4 hours 25 minutes, and only 35 minutes are left.

**Shri A. C. Guha** (Barasat): Is the time going to be extended?

**Mr. Speaker:** On account of the importance of this Bill, the time for this will be extended by one hour. Now, Dr. Aney . . .

**Dr. M. S. Aney** (Nagpur): Mr. Speaker, Sir, I thank you for giving me an opportunity to express my views on the Bill and the problems that arise out of it.

\*Published in the Gazette of India 31-8-61.

§Introduced with the recommendation

Extraordinary, Part II, Section 2, dated . . .  
tion of the President.